

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT)No. 239 of 2019

IN THE MATTER OF:

R.R. Home Developers Pvt. Ltd. & Ors.

.....Appellants

Vs.

Rajendra Jain & Ors.

.....Respondents

Present :

For Appellant: Mr. Gurcharan Singh, Advocate

O R D E R

03.09.2019 - The Appellant has preferred this appeal against the order dated 19th July, 2019 passed by the Adjudicating Authority ('National Company Law Tribunal') Ahmedabad Bench which reads as follows:-

“ORDER

The Parties are represented through their respective Learned Counsel(s).

The instant application is filed by the Petitioner under Section 241-242 of the Insolvency & Bankruptcy Code with a prayer to pass some interim order in respect of Company petition.

...contd.

The Respondent has not yet filed any reply in the main Company petition, so he is allowed two week's time to file reply. Meanwhile, the Respondent is directed not to create any third party interest over the property of the company till next date of hearing, which is vehemently opposed by the Learned Lawyer appearing on behalf of the Respondent however for the ends of justice this direction should be continue.

List the matter on 30.08.2019.”

Having heard learned counsel for the Appellant and taking into consideration that interim direction is given only till next date not to create third party interest and the date expired on 30th August, 2019, we are not inclined to interfere with the impugned order.

The appeal is dismissed. No costs.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A. I. S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)